

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL(AT)(INSOLVENCY) NO.805 OF 2018

IN THE MATTER OF:

Jaihind Automation Pvt Ltd

Appellant

Vs

J.J. Plastalloy Pvt Ltd

Respondents

For Appellant:- Mr. Saman Pal Singh and Mr. Sandeep Ranjan, Advocates.

For Respondents: - None.

O R D E R

26.03.2019 - That proceedings under Section 12 A of Insolvency and Bankruptcy Code, 2016 are underway before the learned Adjudicating Authority. In view of the same it may be inappropriate on the part of the appellant to pursue the instant appeal. Faced with this situation Learned counsel for the appellant seeks to withdraw the appeal with leave to seek its revival if the settlement fails.

2. The appeal is accordingly disposed off with leave to appellant to seek its revival/restoration if proceedings under Section 12 A do not prove result oriented.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

BM/NN